
(2010) 12 MAD CK 0294

In the Madras High Court

Case No : Writ Petition No. 22417 of 2010 and M.P. No's. 1 and 2 of 2010

B. Loganathan

APPELLANT

Vs

Selection Committee (for BDS course), Directorate of Medical
Education and Others

RESPONDENT

Date of Decision : 08-12-2010

Acts Referred:

Citation : (2010) 12 MAD CK 0294

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : D. Nagasaila, for the Appellant; S. Gopinathan, Additional Government Pleader for R1 and R5, R. Thiagarajan, for R2, G. Ramdas, for R3 and K.C. Srinivas, for R4, for the Respondent

Judgement

M. Jaichandren, J.—At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted before this Court a memo of settlement, dated 4.12.2010, which reads as follows:

The above-mentioned writ petition has been filed by the Petitioner for the refund of the tuition fees and other fees paid by him to the second Respondent College upon the transfer of his son to the third Respondent College on account of reallocation of college during the second round of counseling conducted by the first Respondent for I year BDS course.

It is stated that the Petitioner herein, has received a sum of Rs. 85,000 only (Eighty Five thousand rupees only) by way of Demand draft bearing No. 431890, dated 2.12.2010, drawn on the South Indian Bank Ltd., Chennai Service Branch in favour of the Petitioner herein from the second Respondent College viz. Rajas Dental College and Hospital, Vadakkangulam, towards refund of the tuition fee and other fees paid by him. This is in full and final settlement of all dues payable to the Petitioner on behalf of his minor son by the II Respondent College.

The Petitioner undertakes to withdraw W.P. No. 22417 of 2010, pending before

the Madras High Court Court

2. In view of the memo of settlement, dated 4.12.2010, since, no further orders are necessary, the writ petition stands closed. No costs. Consequently, connected miscellaneous petitions are closed.